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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4386/2025 and CM APPL. 20273/2025

DAYARAM VERMA .....Petitioner

Through: Mr. Ajeet Yadav and  
Mr. Prabhash Kumar Singh, Advs.

versus

UNION OF INDIA & ORS. ....Respondents

Through: Ms. Kamakshi Sehgal, SPC  
with Mr. Keshav Sehgal, Mr. Shivam Gaur,  
Mr. Kshitij Joshi, Mr. Aryan Kumar and  
Ms. Nandita Sharma, Advs. along with  
Mr. Manish Kumar Singh & Mr. Sarvan  
Singh, Air Force Cell (legal).

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

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**07.04.2025**

**C. HARI SHANKAR, J.**

1. Ms. Kamakshi Sehgal, learned Counsel for the respondents submits that the claim of the petitioner would lie before Armed Forces Tribunal<sup>1</sup>.

2. Mr. Ajeet Yadav, learned Counsel for the petitioner, submits that in earlier writ petition, this Court has entertained matters and decided them.

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<sup>1</sup> "the Tribunal", hereinafter



3. We have seen the orders passed in the other cases. None of the order deal with the aspect of availability of alternate remedy before the Tribunal.
4. Mr. Yadav does not dispute the fact that the *lis* in this petition is amenable to jurisdiction by the Tribunal.
5. Accordingly, Mr. Yadav seeks leave to withdraw the petition with liberty to approach the Tribunal.
6. In order to expedite matters, we permit the petitioner to present this petition itself before the Tribunal, which will treat it as Original Application and proceed to decide in accordance with law.
7. The registry is directed to return the papers to the petitioner so that he could act in accordance with the order passed today.
8. The petition is disposed of as withdrawn.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**APRIL 7, 2025**

SSC

*Click here to check corrigendum, if any*